

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PREDICATE CONSULTANTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Predicate Consultants Private Limited
2.	Date of incorporation of corporate debtor	23 rd June 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93000WB2014PTC202244
5.	Address of the registered office and principal office (if any) of corporate debtor	12A Netaji Subhas Road Mezanine Floor, Kolkata-700001 Kolkata Kolkata WB 700001
6.	Insolvency commencement date in respect of corporate debtor	4 th June 2022 (Copy of the Order uploaded on the NCLT Portal)*
7.	Estimated date of closure of insolvency resolution process	1 st December 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, IBBI/PA-001/IP-P-02296/2021-2022/13557
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Howrah, West Bengal – 711204 ritesagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirppredicate@gmail.com
11.	Last date for submission of claims	18 th June 2022 (Since the copy of the Order was uploaded on 4 th June 2022, 14 days are calculated accordingly)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. https://ibbi.gov.in/home/downloads b. NA

*Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of corporate insolvency resolution process (CIRP) of Predicate Consultants Private Limited on 26th April 2022.

However, due to disqualification of the then appointed IRP, the Hon'ble NCLT, Kolkata Bench vide Order dated 25th May 2022 (uploaded on the portal on 4th June 2022), appointed Mr. Ritesh Agarwal as the IRP in place of the erstwhile IRP of the Corporate Debtor. The copy of the Order was uploaded on 4th June 2022. In light of the foregoing circumstance, the IRP is seeking exclusion of 39 days (the said interim period (26th April 2022 – 4th June 2022)) from the CIRP period before the Hon'ble NCLT, Kolkata Bench.

Thus, the dates as mentioned above is subject to the approval of the application being filed before the Hon'ble NCLT Kolkata Bench.



The creditors of Predicate Consultants Private Limited, are hereby called upon to submit their claims with proof on or before **18th June 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ritesh Agarwal, IRP

IBBI Reg No.: IBBI/IPA-001/IP-P-02296/2021-2022/13557

Date: 6th June 2022

Place: Kolkata

